

S U P R E M E

C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No.2612/2010
(From the judgment and order dated 28/04/2009 in
No.363/2001 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

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COMMR.OF TRADE TAX,U.P. Petitioner(s)
VERSUS
M/S GOVIND VANASPATI P.LTD. Respondent(s)
(With appln(s) for exemption from filing O.T. and office report)

Date: 21/09/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Sunil Gupta, Sr. Adv.
Mr. Shail Kumar Dwivedi, AAG
Mr. Gunnam Venkateswara Rao, Adv.
Mr. Manoj Dwivedi, Adv.
Mr. Aviral Shukla, Adv.

For Respondent(s) Mr. Dhruv Agarwal, Sr. Adv.
Mr. Shwetank Sailakwal, Adv.
Mr. Ranjan Kumar Pandey, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned Senior Counsel appearing for
respondent has pointed out that one of the
crucial dates mentioned in Notification dated 31st
March, 1995, filed as Annexure P-2 by the
petitioner is incorrect. According to the
learned counsel, this date will have a material
bearing on the issue involved in this petition.
Mr. Sunil Gupta, learned Senior Counsel
appearing for petitioner, prays for some time to
seek instructions on the submission made by
learned counsel for respondent. At his request,
call the matter after four weeks on a
miscellaneous day.

(VINOD LAKHINA) (KUSUM GULATI)
Court Master Court Master